GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.†704

TO BE ANSWERED ON THE 1st MARCH, 2016/PHALGUNA 11,1937 (SAKA)

NON-BAILABLE SECTION OF IPC

†704. SHRIMATI RAMA DEVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Government of Bihar has requested the Union Government to repeal the non-bailable provision of Section 353 of Indian Penal Code; and

(b) if so, the details thereof and the action taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): The Code of Criminal Procedure (Bihar Amendment) Bill, 2011, seeking to amend section 353 of the Indian Penal Code by substituting the word "non-bailable" by the word "bailable", was received from the State Government of Bihar. The decision withholding the assent of the President from the said Bill was duly conveyed to the State Government.
